

FIR No. 337/2020
PS Kalyanpuri
State vs. Rohit
U/s 324/394/34 IPC

21.11.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5760-5780/Judl.Br.East/KKD dated 27.10.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Sh. SK Singh, Ld. counsel for the applicant through V.C. on CISCO Webex App.

SI Lalit, IO in this case.

IO has filed reply which is not as per order dated 20.11.2020.

Arguments on bail application heard and the application/record perused.

The allegations against the accused is that he alongwith co-accused caused injury to the complainant by some sharp object and committed robbery of his mobile. The allegations are serious in nature and hence there is no ground to grant bail to the accused at this stage. Hence, the present application of applicant/accused Rohit for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

IO as well as SHO are directed to file fresh report as per order dated 20.11.2020 why Sec 392 IPC is not made out. IO shall also file explanation as to why co accused Salman has not been apprehended despite the fact that complainant has specifically mentioned that co accused Salman resided in the same block as him. Put up on 25.11.2020 for explanation. Copy of the order be sent to IO as well as SHO for compliance.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

ATUL
KRISHNA
AGRAWAL

Digitally signed by
ATUL KRISHNA
AGRAWAL
Date: 2020.11.21
16:46:16 +05'30'

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
21.11.2020